

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3790  
ANSWERED ON:17.12.2012  
DISPARITY IN WAGES  
Naik Dr. Sanjeev Ganesh;Sule Supriya

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether there is a huge differences in the wages of a regular and a contract worker doing the same nature of work;
- (b) if so, the steps taken by the Government to remove such difference in wages of labours doing the same work;
- (c) whether the Government is considering to bring in necessary changes in the Contract Labour Act in this regard;
- (d) if so, the details thereof; and
- (e) the steps taken to redress the problems of contract labours and tackle the problem of wage differences and also labour unrest in the country?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a), (b) & (e): As per the Contract Labour (Regulation & Abolition) Central Rules, 1971, in cases where the contract worker perform the same or similar kind of work as the workmen directly employed by the principal employer of the establishment, the wage rates, holidays, hours of work and other conditions of service shall be the same as applicable to the workmen directly employed by the principal employer doing the same or similar kind of work.

(c) & (d): Yes, Madam. To safeguard the interests of the contract labour further in term of wages and social security, a proposal to amend the Contract Labour (Regulation & Abolition) Act, 1970 is under consideration of the Government.